

**यूनियन बैंक ऑफ इंडिया**  
**Union Bank of India**  
 Regional Office, Union Bank Bhawan, 1st Floor, Vibhuti Khand, Gomti Nagar, Lucknow - 226010

**PREQUALIFICATION NOTICE FOR EMPANELMENT OF CONTRACTORS**

Union Bank of India, a leading Nationalised Bank, intends to empanel Contractors for a period of 3 years for the works of Interior Furnishing including Civil work (Civil repairs including new work, Structural rehabilitation of building, Sanitary & plumbing, Waterproofing), Electrical work including repairs, Air-conditioning, Installation, servicing and maintenance, Pest Control for its Branches / Offices / Residences of Lucknow Region. The last date for submission of the completed forms is 14.11.2019 at 17:00 hours. All detail & Application forms are also available during aforesaid period on Bank's website [www.unionbankofindia.co.in/interior.aspx](http://www.unionbankofindia.co.in/interior.aspx) and [www.eprocure.gov.in](http://www.eprocure.gov.in). Union Bank of India reserves the right for rejecting any or all applications received without assigning any reasons whatsoever.

**REGIONAL HEAD**

**26** THURSDAY, OCTOBER 17, 2019

**STATE BANK OF INDIA**  
 (A Government of India undertaking)  
 SME GHAZIABAD, Navyug Market, Ghaziabad - 201001  
 Ph: 0120-2706546, 2700725, Email: sbi.09298@sbi.co.in

**POSSESSION NOTICE (For immovable property under Rule 8(1))**

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. The Bank issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The borrower having failed to repay the amount, notice is hereby given to the borrowers, guarantors and the public in general that the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against account and amount below. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The owners of the property in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of State Bank of India for the amounts and interest, cost and charges etc. thereon. **Detail of Property where Symbolic Possession has been taken is as follows:-**

Name of the Borrower & Guarantor	Description of the Mortgaged Properties	Amt o/s (as mentioned in the Notice u/s 13(2))	Date of Demand Notice	Date of Possession
Borrower: M/s Shree Industries through its Prop. Smt. Sheela Singh Guarantor: Shri Ravi Prakash Singh	Primary Security- Hypothecation of the firm's entire current assets and at Shop, godown and elsewhere including goods in transit and stocks of Raw Material, Stock in process, Finished Goods/consumable stores, packing material and spares and such other movables including book debts, bills whether documentary or clean, outstanding monies, receivables both present & future in a form and manner satisfactory to the bank Collateral: Equitable Mortgage Factory Land & Building Situated E-167 Sector-17 (Land Area-1351 Sq. yard) Kaji Nagar Industrial Area Ghaziabad. Bounded as:- East: Plot N. E. 165, West: 87' Wide Road, North: Plot N. E. 168, South: Plot N. E. 166	Rs. 2,60,36,504.94/- as on 29/06/2019 plus interest & other charges	01/07/2019	15/10/2019

Date: 17.10.2019  
 Place: Ghaziabad  
 Authorised Officer, State Bank of India

**बैंक ऑफ महाराष्ट्र**  
**Bank of Maharashtra**  
 Zonal Office,  
 15 NBCC Tower, 3rd floor, Bhikaji Cama Place, New Delhi-110066,  
 Phone: 011-26164817/26197769; Telefax: 26171554  
 Email id : recovery\_del@mahabank.co.in

**PUBLIC NOTICE FOR SALE OF ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act)**

In exercise of powers conferred under SARFAESI Act and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s) / mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/representatives, as the case may be are hereby informed that online bids are invited by the undersigned for purchase of the properties listed below.

Sr. No.	Name and Address of the borrower's/Guarantor's	Prop. lot no.	Description of Property	Earnest Money Deposit-Rs	Reserve Price - Rs
1.	M/s Shubham Starch Chem. Pvt. Ltd., 59/17, New Rohak Road, Karol Bagh, New Delhi-110005 Also at: 287-C, HSIDC, Sector-59, Faridabad, Haryana 2. Shri Anand Aggarwal (Guarantor), 414, Sector 8, Faridabad, Haryana 121006 3. Smt. Neeta Aggarwal (Guarantor) 414, Sector 8, Faridabad, Haryana 121006, 4. Shri Akash Aggarwal 414, Sector 8, Faridabad, Haryana 121006 & 5. Shri Rakesh Kumar Gupta, House no. 213, Sec-7 A, Urban Estate, Faridabad & 6. Ms. Akash International (HUF), 414, Sector-8, Faridabad, Haryana - 121006 7. M/s Tirupati Industrial Chemical Pvt. Ltd., 287-C, HSIDC, Sector-59, Faridabad, Haryana & M/s Kartik Industries 414, Sector 8, Faridabad, Haryana	1.	Residential Building built as ground plus one and half storey on plot no. 414, Sector-8, Urban Estate, Faridabad, Haryana admeasuring 258.33 Sq. Yards in the name of Mr. Anand Aggarwal/S/o Mr. M.K. Aggarwal	Rs.12.50 lakhs	Rs.12.50 lakhs
Outstanding Amount (In Rs)-Rs.10,28,65,900/- (Rupees Ten Crore Twenty Eight Lakhs Sixty Five Thousand Nine Hundred Only) PLUS further interest thereon w.e.f 04.07.2014, less recovery if any after 04.07.2014.					
2.	M/s Lote Electronics Ltd 1/24, ASAF All Road, New Delhi -110002 Also at: Plot No. 35 B, Udyog Vihar Industrial Area, Greater Noida - 201306 And 539-542, Village Kishan Pur, nalanda Road, Tehsil Kiocha Distt., U.S. Nagar Uttarakhand And WP-501/A, 304 3rd Floor, Roshni Complex Shiv Market/ASHK Vihar Phase-1, Delhi-110052 2. M/s Kartik Electronics (India) Limited 1/24, Asaf All Road, New Delhi -110002 Also at: Mr. Young Man Yoon, 4G, Marigold Mansion, Talkooching, Hongkong 3. Mr. Young Man Yoon S/o Jik Yoon Plot No. 501, Tower No. 11, NRI City Greater Noida Also at: D-35, Sector-51, Noida 201301, 4. Mr. Kim Young Sung, 10/F, BLK 47, 550555 Victoria Road Baguio Villa Pok Fu Lam 000000 Hongkong 5. Mr. Kih Hwan Lee 2/F, Block 31, baguio Villa 550 Victoria Road Pakuliam 000000 Hongkong	2.	Khet no. 539, 540, 541 & 542, Village Kishanpur, Tehsil-Kiocha, Distt.-Udhham Singh Nagar, Uttarakhnad Covered area-91.83.281 sqm, Plot area- 167.53.99 sqm in the name of M/s Lote Electronics Pvt. Ltd.	Rs.81.63 lakhs	Rs.81.62 lakhs
Outstanding Amount (In Rs)-Rs.14,76,46,488/- (Rupees Fourteen Crore Seventy Eight Lakhs Forty Six Thousand Four Hundred Eighty Eight Only) PLUS further interest thereon w.e.f 11.01.2014, less recovery if any after 11.01.2014					
3.	M/s. Orbit Metal Industries (Prop. Sh. Sanjay Gupta) Lane No-3, Phase II SIDCO Industrial Complex, Bari Brahmna Jammu (J&K) (Also at) M/s. Orbit Metal Industries, 5-A, Mahaxami Market, Bhaghiath Palace, Chandni Chowk, Delhi - 06. 2. Shri. Sanjay Gupta, 13A/45, Mall Road, Delhi - 54. 3. Shri. Tula Ram Gupta, 13A/45, Mall Road, Delhi - 54 (Also at) Shri. Tula Ram Gupta, Shop bearing Plot No.-11 & 11A Ground Floor of the Building No.-1853 part, situated at Bissomai Colony, Municipal, Ward No.-02, now known as "Surya Bazar", Bhaghiath Palace, Chandni Chowk, Delhi-06. (Name of the Owner - Mr. Tula Ram Gupta)	3.	Shops (Big) bearing Pvt. No.-11 & 11A (without terrace/roof right). At Ground Floor out of the Building No.-1853 (part), situated at Bissomai Colony, Municipal; Ward No.-02, now known as "Surya Bazar", Bhaghiath Palace, Chandni Chowk, Delhi-06. (Name of the Owner - Mr. Tula Ram Gupta)	Rs.7.65 lakhs	Rs.7.64 lakhs
Outstanding Amount (In Rs)-Rs.7,20,73,570.09/- (Rupees Seven Crore Twenty Eight Lakh seventy three thousand five hundred seventy and nine paise Only) PLUS further interest thereon w.e.f 23.05.2018, less recovery if any after 23.05.2018.					
For Lot No. 1 to 3 Branch Office : Bank of Maharashtra, Stress Asset Management Branch Branch 011-2338979, E-mail: bom1456@mahabank.co.in; recovery_del@mahabank.co.in Authorized Officer - Mr. Radehy Shyam Bansal, Mobile No. 965056766					
4.	M/s. Parivartan Buildtech Pvt Ltd, Regd Office: Plot No. 96, 2N Floor, Sai Endave, Sector 23, Dwarka, New Delhi - 110 075. Corporate Office: Plot No.902, Sector No.51, Village Samaspur, Gurgaon, Haryana - 122 001. 2. Mr. Parivartan Singh/Plot No.902, Sector No.51, Village Samaspur, Gurgaon, Haryana - 122 001, 3. Mr. Raja Bhoj, Plot No.902, Sector No.51, Village Samaspur, Gurgaon, Haryana - 122001, 4. Mr. Dharamvir Singh, House No.23, Sector 1, Rohak, Haryana - 124 001. Also At: House No. 1012B, Sector-1, Rohak, Haryana 5. Mrs. Parveen Dahiya, House No.23, Sector-1, Rohak, Haryana - 124 001. Also At: House No. 1012B, Sector-1, Rohak, Haryana 6. Mr. Siddhant Dahiya, House No.23, Sector 1, Rohak, Haryana - 124 001.	4.	Residential Property on freehold Plot House No.22, Sector 1, Rohak admeasuring 420 Sq Mtrs in the name of Mr. Dharamvir Singh Dahiya & Mrs. Parveen Dahiya.	Rs.29.00 lakhs	Rs.29.00 lakhs
Outstanding Amount (In Rs)-Rs.7,58,36,823.00/- (Rupees Seven crore fifty eight lakh thirty six thousand eight hundred twenty three only) PLUS further interest thereon w.e.f 03.07.2019 less recovery if any after 03.07.2019					
For Lot No. 4 and 5 Branch Office : Bank of Maharashtra, Sushant Lok Branch Ph-0124-4047136/4047137, 257374, 2386201, E-mail: bom1295@mahabank.co.in; recovery_del@mahabank.co.in Authorized Officer - Mr. S.N. Aluwalla Ph- 9110782620					
5.	1. Mr. Apoorv Gupta s/o Mr. Manoj Gupta, H.No. 396, 1st Floor Sector-14, Gurgaon - 122001 2. Mr. Manoj Gupta H.No. 396, 1st Floor Sector-14, Gurgaon - 122001, 3. Mr. Ajay Kumar Mangla, 3A, Miyanwali Colony Gurgaon, 4. Sudhir Kumar Gupta 1048, Sector 15 Part II Gurgaon 122001	5.	Residential Property on freehold Plot House No.23, Sector 1, Rohak admeasuring 420 Sq Mtrs in the name of Mr. Dharamvir Singh Dahiya & Mrs. Parveen Dahiya.	Rs.30.40 lakhs	Rs.30.40 lakhs
Outstanding Amount (In Rs)-Rs.20,26,744/- (Rupees Twenty lakh twenty six thousand seven hundred forty four Only) PLUS further interest thereon w.e.f 31.08.2018, less recovery if any after 16.11.2018.					
For Lot No. 6 Branch Office : Bank of Maharashtra, Gurgaon Main Ph-0124-2334495, E-mail: bom1189@mahabank.co.in; recovery_del@mahabank.co.in Authorized Officer - Mr. Abhishek Singh Ph- 9621203040					
6.	1. Shiv Nandan (Borrower) S/o Ram Phal H.No. 3126/55 M, Gali No. 1, Company Bagh, Rewari-123401, 2. Mrs. Permilla w/o Mr. Shiv Nandan H.No. 3126/55 M, Gali No. 1, Company Bagh, Rewari - 123401	6.	H.No. 396, Sector-14, Urban estate Gurgaon-122001 Admeasuring 250 sqyd	Rs.24.50 lakhs	Rs.24.50 lakhs
Outstanding Amount (In Rs)-Rs.14,09,078/- (Rupees Fourteen lakh nine thousand seventy eight Only) PLUS further interest thereon w.e.f 19.06.2019, less recovery if any after 19.06.2019.					
For Lot No. 7 Branch Office : Bank of Maharashtra, Rewari Ph-01274-220105, E-mail: bom1735@mahabank.co.in; recovery_del@mahabank.co.in Authorized Officer - Mr. S.K.Rana Ph. 9868461398					

**FORM A**  
**PUBLIC ANOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF MSA DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	MSA DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	24/05/2013
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U70200DL2013PTC252698
5. Address of the registered office and principal office (if any) of corporate debtor	A-44, Ground Floor, Shakarpur New Delhi East Delhi-110092
6. Insolvency commencement date in respect of corporate debtor	11th October, 2019 (Order received on 15th October, 2019)
7. Estimated date of closure of insolvency resolution process	07th April, 2020 (from 11th October, 2019)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rabinendra Kumar Mishra Reg No: IBBI/IPA-001/IP-P00707/2017-2018/11194
9. Address and email of the interim resolution professional, as registered with the board	For Correspondence purpose: Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi- 110034 Email: minir_ca@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	For Correspondence purpose: Address: JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi- 110034 Claims can be filed on:- url: <a href="https://www.marketclear.in/#/MSA-DEVELOPERS">https://www.marketclear.in/#/MSA-DEVELOPERS</a> Email: msa.crp@gmail.com
11. Last date for submission of claims	28th October, 2019 (from date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Pramod Kumar Gupta 2. Anil Tayal 3. Pawan Kumar Agrawal
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below. b) Details of Authorized Representatives: 1. Mr. Pramod Kumar Gupta Address: B-1/10, Lower Ground Floor, Hauz Khas, South, New Delhi-110016 Email Id: varietyfinancial@gmail.com 2. Mr. Anil Tayal Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, New Delhi-110092 Email Id: caanilayal@gmail.com 3. Mr. Pawan Kumar Agrawal Address: Ground Floor, 1-2/37a, Ekta Square, Dda, Kalkaji, New Delhi-110019 Email Id: ip@ppggajal.com

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of MSA Developers Private Limited on 11th October, 2019.  
 2. The creditors of MSA Developers Private Limited, are hereby called upon to submit their claims with proof on or before 28th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.  
 3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
 4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Home Buyers) in Form CA.  
 5. The claims are submitted in their specified forms. Form B - Operational Creditor (Other than Workmen/Employees); Form C - Financial Creditor; Form CA - Financial Creditor in a class; Form D - Workmen/Employees; Form E - Authorized Representative of Workmen/Employees; and Form F - Other Creditors. Copy of the above forms can be downloaded from <https://ibbi.gov.in/downloadform.html>  
 6. Submission of false or misleading proofs of claim shall attract penalties.

Rabinendra Kumar Mishra  
 Insolvency Professional  
 IBBI/IPA-001/IP-P00707/2017-2018/11194

**STATE BANK OF INDIA**  
 RETAIL ASSETS PROCESSING CENTRE (RACPC), 59, COMMUNITY CENTRE, NEAR PVR NARAINA INDUSTRIAL AREA, PHASE-I, NEW DELHI -110028  
 Phone-011-47074302, 011-47063402, 011-47027897  
 Email Id - agmracpced@sbi.co.in

**POSSESSION NOTICE (SYMBOLIC)**  
 Under Rule 8(1) & (2) (For Immovable property)

Whereas the undersigned being the Authorized Officer of the State Bank of India, Retail Assets Processing Centre (RACPC), 59, Community Centre, Near PVR, Naraina Industrial Area, Phase-I, New Delhi -110028, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under section 13(12) read with section 13(2) of the Act and Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice served dated 14.03.2019 calling upon the following borrower MR. RAJEEV BATURA S/O. MR. KABIR CHAND (BORROWER) R/O. 9/43/2 ARJUN NAGAR OPP DEFENCE COLONY NEW DELHI 110003 ALSO AT: 7309/5, FIRST FLOOR, SHAKTI NAGAR, PREM NAGAR, GALI NO-1, DELHI-110007 to repay the amount mentioned in the notice being Rs.11,39,484/- (RUPEES: ELEVEN LAC THIRTY NINE THOUSAND FOUR HUNDRED EIGHTY FOUR ONLY) as on 14.03.2019 plus interest, other expenses and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the properties described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on dated 11th, OCTOBER, 2019. The borrower's attention is invited to the provision of section 13(8) of the act in respect of time available to redeem the securities.

The borrower / guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the State Bank of India, Retail Assets Processing Centre (RACPC), 59, Community Centre, Near PVR, Naraina Industrial Area, Phase-I, New Delhi -110028 for an amount specified in the above notice being Rs.11,39,484/- (RUPEES: ELEVEN LAC THIRTY NINE THOUSAND FOUR HUNDRED EIGHTY FOUR ONLY) as on 14.03.2019 plus interest and other expenses within 60 days from the date of receipt of the said notice, thereon as applicable less amounts of repayments, if any.

**SCHEDULE OF THE PROPERTIES:**

ALL THAT PART & PARCEL OF THE PROPERTY CONSISTING OF "MORTGAGE PROPERTY BEARING MUNICIPAL NO.7309/5, FIRST FLOOR, SHAKTI NAGAR, PREM NAGAR, GALI NO-1, DELHI - 110007 OF REGISTRATION NO.265 IN BOOK NO.1 VOL. NO.2651 ON PAGE 139 TO 141 ON DATED 15.09.2006 IN THE NAME OF MR. RAJEEV BATURA S/O. MR. KABIR CHAND.

DATED : 17.10.2019  
 Authorised Officer,  
 State Bank of India

**STATE BANK OF INDIA**  
 RETAIL ASSETS PROCESSING CENTRE (RACPC), 59, COMMUNITY CENTRE, NEAR PVR NARAINA INDUSTRIAL AREA, PHASE-I, NEW DELHI -110028  
 Phone-011-47074302, 011-47063402, 011-47027897  
 Email Id - agmracpced@sbi.co.in

**POSSESSION NOTICE (SYMBOLIC)**  
 Under Rule 8(1) & (2) (For Immovable property)

Whereas the undersigned being the Authorized Officer of the State Bank of India, Retail Assets Processing Centre (RACPC), 59, Community Centre, Near PVR, Naraina Industrial Area, Phase-I, New Delhi -110028, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under section 13(12) read with section 13(2) of the Act and Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice served dated 14.03.2019 calling upon the following borrower MR. RAJEEV BATURA S/O. MR. KABIR CHAND (BORROWER) R/O. 9/43/2 ARJUN NAGAR OPP DEFENCE COLONY NEW DELHI 110003 ALSO AT: 7309/5, FIRST FLOOR, SHAKTI NAGAR, PREM NAGAR, GALI NO-1, DELHI-110007 to repay the amount mentioned in the notice being Rs.11,39,484/- (RUPEES: ELEVEN LAC THIRTY NINE THOUSAND FOUR HUNDRED EIGHTY FOUR ONLY) as on 14.03.2019 plus interest, other expenses and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the properties described herein above in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on dated 11th, OCTOBER, 2019. The borrower's attention is invited to the provision of section 13(8) of the act in respect of time available to redeem the securities.

The borrower / guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the State Bank of India, Retail Assets Processing Centre (RACPC), 59, Community Centre, Near PVR, Naraina Industrial Area, Phase-I, New Delhi -110028 for an amount specified in the above notice being Rs.11,39,484/- (RUPEES: ELEVEN LAC THIRTY NINE THOUSAND FOUR HUNDRED EIGHTY FOUR ONLY) as on 14.03.2019 plus interest and other expenses within 60 days from the date of receipt of the said notice, thereon as applicable less amounts of repayments, if any.

**SCHEDULE OF THE PROPERTIES:**

ALL THAT PART & PARCEL OF THE PROPERTY CONSISTING OF "MORTGAGE PROPERTY BEARING MUNICIPAL NO.7309/5, FIRST FLOOR, SHAKTI NAGAR, PREM NAGAR, GALI NO-1, DELHI - 110007 OF REGISTRATION NO.265 IN BOOK NO.1 VOL. NO.2651 ON PAGE 139 TO 141 ON DATED 15.09.2006 IN THE NAME OF MR. RAJEEV BATURA S/O. MR. KABIR CHAND.

DATED : 17.10.2019  
 Authorised Officer,  
 State Bank of India

**BOI**  
 4/6D, Deshbandhu Gupta Road, Paharganj, New Delhi-110055

**POSSESSION NOTICE (for immovable property) [See rule - 8 (1)]**

Whereas the undersigned being the authorized officer of the Bank of India under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security Interest (Enforcement) Rules, 2002 issued a demand notice dated 08.08.2019 calling upon the borrower(s) (1) M/s Central scientific Co. (Proprietor - Mrs. Saroj Mahajan) and Guarantors (1) Mr. Manuj Mahajan on behalf of Mr. Bharat Bhushan Mahajan (deceased) & (2) Mr. Manuj Mahajan, to repay the amount mentioned in notice being Rs. 22,64,998.00 (Rs Twenty Two Lakh Sixty Four Thousand And Ninety Eight only) as on 08.08.2019 with further interest and other charges until payments in full, within 60 days from the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on this 11th day of October of the year 2019.

The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of the BANK OF INDIA (BO) 4/6D, Deshbandhu Gupta Road Paharganj, New Delhi-110055, for an amount of Rs. 22,64,998.00 as on 08.08.2019 with further interest, cost etc thereon

The borrower's attention is invited to provision of sub-section (8) of the section 13 of the Act, in respect of time available, to redeem the secured asset.

**Description of the Immovable Property**

All that part and parcel of Built-up Immovable Property (shop) at Ground Floor, Part of Property No. 9238, Gali No. 5, Multani Dhanda, Paharganj, New Delhi-110055 in the name of Mrs. Saroj Mahajan W/o Mr. B.B. Mahajan

Date : 11-10-2019, Place: New Delhi  
 Authorised Officer, Bank of India

**SYNDICATE BANK, PUNJABI BAGH**  
 Building No.2-3 Central Market, Punjabi Bagh, Delhi-29  
 E-mail : tr.9011@syndicatebank.co.in

Ref No. 9011/SARFAESI/779/1383/2019 Date : 01-10-2019

To Borrowers:  
 1. Shri Shamit Bhasin : C-115, 1st Floor, Moti Nagar, New Delhi-110015

Sureties:  
 1. Shri Karan Arora : 175, MIG Flats, Prasad Nagar, New Delhi-110005

Dear Sir/Madam

**NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002**

1. We have, at your request, granted to borrower's various credit limits for an aggregate amount of Rs. 800000/- and we give below full details of various credit facilities granted by us:

Sl.No.	Nature of facility	Limit	Outstanding liability	NPA Date
1.	9011779/0001383	800000	369438.91	30/09/2019
	TOTAL	800000	369438.91	

2. As you have defaulted in repayment of your liabilities, we have classified your account/s as Non Performing assets on the dates mentioned above in accordance with the directions or guidelines issued by the Reserve Bank of India.

3. In view of continued default in payment as against agreed terms of loan documents, the whole amount has become payable. Hence a sum of Rs. 369438.91 (Rupees Three Lakh Sixty Nine Thousand Four Hundred Thirty Eight and paise Ninety One only) is due along with interest from 01.10.2019 and costs etc.

4. We also inform you that in spite of our repeated notices and oral requests for repayment of the entire amount due to us, you have not so far paid the same.

5. You are aware that the various limits granted by us are secured by following assets:  
 a) FOUR HELPER SWIFT DEZIRE ZTD MODEL WITH REG NO DL9GAE456, owned by SHAMIT BHASIN.

6. For the reasons stated, we hereby call upon all of you to discharge in full your liabilities to us within a period of 60 days from the date of this notice, failing which we will be exercising the powers under Sec.13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act against the secured assets mentioned above. The powers available to us under Sec.13 of the Act inter-alia includes (i) Power to take possession of the secured assets of the borrower including thereof to transfer by way of lease, assignment or sale for realising secured asset, (ii) take over the management of the business including the rights to transfer by way of lease, assignment or sale, (iii) realize the secured debt, and any transfer of secured asset by us shall vest in the transferee all rights, or in relation to, the secured assets transferred as if the transferee had been made by you.

7. The amount realized from exercising of the powers mentioned above, will first be applied in payment of all costs, charges and expenses, which in the opinion of us have been properly incurred by us or any expenses incidental thereto, and secondly applied in discharge of the dues of us as mentioned above with contractual interest from the date of this notice till the date of actual realization, and the residue of the money, if any, shall be paid to you.

8. Please take note that after receipt of this notice, you shall not transfer by sale, lease or otherwise any of the secured assets referred to this notice, without prior written consent of the Bank (Secured Credit). It shall be an offence punishable under Section 23 of the Act.

9. Your attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

10. Please take further note that this is with respect to the rights of the bank to proceed against you if you before the DRT/ Competent Court for recovery of the entire balance amount outstanding or any part thereof along with interest payable and costs till date of realization.

Date : 01/10/2019  
 Place: New Delhi  
 (Authorized Officer)  
 Syndicate Bank

**बैंक ऑफ महाराष्ट्र**  
**Bank of Maharashtra**  
 Zonal Office,  
 15 NBCC Tower, 3rd floor, Bhikaji Cama Place, New Delhi-110066,  
 Phone: 011-26164817/26197769; Telefax: 26171554  
 Email id : recovery\_del@mahabank.co.in

**PUBLIC NOTICE FOR SALE OF ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act)**

In exercise of powers conferred under SARFAESI Act and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s) / mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/representatives, as the case may be are hereby informed that online bids are invited by the undersigned for purchase of the properties listed below.

Sr. No.	Name and Address of the borrower's/Guarantor's	Prop. lot no.	Description of Property	Earnest Money Deposit-Rs	Reserve Price - Rs
1.	M/s Shubham Starch Chem. Pvt. Ltd., 59/17, New Rohak Road, Karol Bagh, New Delhi-110005 Also at: 287-C, HSIDC, Sector-59, Faridabad, Haryana 2. Shri Anand Aggarwal (Guarantor), 414, Sector 8, Faridabad, Haryana 121006 3. Smt. Neeta Aggarwal (Guarantor) 414, Sector 8, Faridabad, Haryana 121006, 4. Shri Akash Aggarwal 414, Sector 8, Faridabad, Haryana 121006 & 5. Shri Rakesh Kumar Gupta, House no. 213, Sec-7 A, Urban Estate, Faridabad & 6. Ms. Akash International (HUF), 414, Sector-8, Faridabad, Haryana - 121006 7. M/s Tirupati Industrial Chemical Pvt. Ltd., 287-C, HSIDC, Sector-59, Faridabad, Haryana & M/s Kartik Industries 414, Sector 8, Faridabad, Haryana	1.	Residential Building built as ground plus one and half storey on plot no. 414, Sector-8, Urban Estate, Faridabad, Haryana admeasuring 258.33 Sq. Yards in the name of Mr. Anand Aggarwal/S/o Mr. M.K. Aggarwal	Rs.12.50 lakhs	Rs.12.50 lakhs
Outstanding Amount (In Rs)-Rs.10,28,65,900/- (Rupees Ten Crore Twenty Eight Lakhs Sixty Five Thousand Nine Hundred Only) PLUS further interest thereon w.e.f 04.07.2014, less recovery if any after 04.07.2014.					
2.	M/s Lote Electronics Ltd 1/24, ASAF All Road, New Delhi -110002 Also at: Plot No. 35 B, Udyog Vihar Industrial Area, Greater Noida - 201306 And 539-542, Village Kishan Pur, nalanda Road, Tehsil Kiocha Distt., U.S. Nagar Uttarakhand And WP-501/A, 304 3rd Floor, Roshni Complex Shiv Market/ASHK Vihar Phase-1, Delhi-110052 2. M/s Kartik Electronics (India) Limited 1/24, Asaf All Road, New Delhi -110002 Also at: Mr. Young Man Yoon, 4G, Marigold Mansion, Talkooching, Hongkong 3. Mr. Young Man Yoon S/o Jik Yoon Plot No. 501, Tower No. 11, NRI City Greater Noida Also at: D-35, Sector-51, Noida 201301, 4. Mr. Kim Young Sung, 10/F, BLK 47, 550555 Victoria Road Baguio Villa Pok Fu Lam 000000 Hongkong 5. Mr. Kih Hwan Lee 2/F, Block 31, baguio Villa 550 Victoria Road Pakuliam 000000 Hongkong	2.	Khet no. 539, 540, 541 & 542, Village Kishanpur, Tehsil-Kiocha, Distt.-Udhham Singh Nagar, Uttarakhnad Covered area-91.83.281 sqm, Plot area- 167.53.99 sqm in the name of M/s Lote Electronics Pvt. Ltd.	Rs.81.63 lakhs	Rs.81.62 lakhs
Outstanding Amount (In Rs)-Rs.14,76,46,488/- (Rupees Fourteen Crore Seventy Eight Lakhs Forty Six Thousand Four Hundred Eighty Eight Only) PLUS further interest thereon w.e.f 11.01.2014, less recovery if any after 11.01.2014					
3.	M/s. Orbit Metal Industries (Prop. Sh. Sanjay Gupta) Lane No-3, Phase II SIDCO Industrial Complex, Bari Brahmna Jammu (J&K) (Also at) M/s. Orbit Metal Industries, 5-A, Mahaxami Market, Bhaghiath Palace, Chandni Chowk, Delhi - 06. 2. Shri. Sanjay Gupta, 13A/45, Mall Road, Delhi - 54. 3. Shri. Tula Ram Gupta, 13A/45, Mall Road, Delhi - 54 (Also at) Shri. Tula Ram Gupta, Shop bearing Plot No.-11 & 11A Ground Floor of the Building No.-1853 part, situated at Bissomai Colony, Municipal, Ward No.-02, now known as "Surya Bazar", Bhaghiath Palace, Chandni Chowk, Delhi-06. (Name of the Owner - Mr. Tula Ram Gupta)	3.	Shops (Big) bearing Pvt. No.-11 & 11A (without terrace/roof right). At Ground Floor out of the Building No.-1853 (part), situated at Bissomai Colony, Municipal; Ward No.-02, now known as "Surya Bazar", Bhaghiath Palace, Chandni Chowk, Delhi-06. (Name of the Owner - Mr. Tula Ram Gupta)	Rs.7.65 lakhs	Rs.7.64 lakhs
Outstanding Amount (In Rs)-Rs.7,20,73,570.09/- (Rupees Seven Crore Twenty Eight Lakh seventy three thousand five hundred seventy and nine paise Only) PLUS further interest thereon w.e.f 23.05.2018, less recovery if any after 23.05.2018.					
For Lot No. 1 to 3 Branch Office : Bank of Maharashtra, Stress Asset Management Branch Branch 011-2338					